

of the Administrative Tribunals Act, 1985:--

(i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman, and Members) Third Amendment Rules, 1988 published in Notification No. G.S.R. 324 (E) in Gazette of India dated the 3rd March, 1988.

(ii) The Orissa Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 423 (E) in Gazette of India dated the 4th April, 1988.

(iii) The Himachal Pradesh Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 424 (E) in Gazette of India dated the 4th April, 1988.

(iv) The Karnataka Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 425 (E) in Gazette of India dated the 4th April, 1988. [Placed in Library. See No. LT 6061/88].

#### **Review on Krishak Bharati Cooperative Ltd., New Delhi for 1986-87**

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): I beg to lay on the Table--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited., New Delhi, for the year

1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1986-87.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 6062/88]

#### **Notification under Essential Commodities Act**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): I beg to lay on the Table a copy of the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 24th March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT 6063/88].

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12.03 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:--

"In accordance with the provisions of the rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Companies (Amendment) Bill, 1988 which has been passed by the Rajya Sabha at its sitting held on the 27th April, 1988."

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